

STATE PRISONERS.

ACT No. XXXIV. OF 1850.

[Passed on the 23rd August, 1850.]

Recites doubts as to construction of Bengal R. 3, 1818, and expediency of extending Reg. to all India.

1. *Enacts any warrant of commitment under R. 3, 1818, may be addressed to Supreme Court gaol-keeper or any other gaol-keeper, &c.*

2, 3. R. 3, 1818, *extended to every Sheriff, &c. having any State Prisoner in custody, &c. and (3) commitments under warrant of G. G. in C. to be held valid.*

An Act for the better Custody of State Prisoners.

Whereas doubts have been entertained whether State Prisoners confined under Regulation III. 1818, of the Bengal Code, can be lawfully detained in any fortress, gaol, or other place, within the limits of jurisdiction of any of the Supreme Courts of Judicature, established by Royal Charter, and it is expedient that such doubts be removed, and the powers of the said Regulation extended to all the territories under the Government of the East India Company, It is enacted as follows:

I. The warrant of commitment of any State Prisoner, under Regulation III. 1818, of the Bengal Code, may be directed to the Sheriff of the gaol of any of the Supreme Courts of Judicature established by Royal Charter in the said territories, or to the Commandant of any fortress, or to the Officer in charge of any gaol or other place, in which it is deemed expedient that such State Prisoner be confined, in any part of the said territories; and such warrant shall be sufficient authority for the detention of such State Prisoner in the fortress, gaol or other place mentioned in the warrant.

II. Regulation III. 1818, of the Bengal Code, shall be extended and applied to every Sheriff, Commandant or Officer, having any State Prisoner in custody, under the said Regulation, as explained and extended by this Act.

III. Any State Prisoner, now confined under any such warrant within the jurisdiction of any of the said Supreme Courts, under the warrant of the Governor General in Council, shall be deemed to have been lawfully committed thereunto.